

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Excise Appeal No.51883 of 2018 (SM)

[Arising out of Order-in-Appeal No.126-128(SM)CE/JPR/2018 dated 19.03.2018 passed by the Addl. Commissioner, Central Excise Commissionerate, Alwar]

Shri Rajesh Goel, Director

M/s. Shree Om Goel Rolling Mills Pvt. Ltd.,

H-1-719-720, RIICO Industrial Area,
Phase-II, Bhiwadi, Alwar.

Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax and Central Goods & Service Tax,**

NCR Building, Statue Circle, C-Scheme,
Jaipur-302 005 (Rajasthan).

Respondent

APPEARANCE:

None for the appellant.

Shri Pradeep Gupta, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51843/2021

DATE OF HEARING/DECISION:24.09.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 24.12.2019. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

